## GOVERNMENT OF INDIA CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO:491 ANSWERED ON:11.11.2010 VIOLATION OF SAFETY NORMS Shantha J.

## Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether there are reports of private airlines violating the safety norms;
- (b) if so, the details of such cases reported;
- (c) whether any inquiry has been conducted into these incidents; and
- (d) if so, the details of the reports alongwith the action taken on it?

## **Answer**

## MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

(a) to (d):- Directorate General of Civil Aviation (DGCA) has developed a system of surveillance to ensure continuing organisational, as well as individual, professional competency of licence/ rating/ certificate approval holders, continuing capability to maintain safe and regular operations. On completion of surveillance, the deficiencies observed by the DGCA are categorized as Level 1 and Level 2 depending on the hazard of the safety. Level 1 category are major discrepancies which are required to be rectified by the operator within the shortest possible time. During 2009, 22 cases of Level 1 category of deficiencies were observed by DGCA. An enforcement manual has also been prepared and pulished by DGCA to standardize the Enforcement Action. For serious violations, necessary punitive actions such as fines, etc. are also provided in the rules.